

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 936 of 2020**

**In the matter of:**

**BDH Industries Ltd.**

**....Appellant**

**Vs.**

**Mars Remedies Pvt. Ltd.**

**....Respondent**

**Present**

**For Appellant: Mr. Kairav Trivedi, Advocate.**

**For Respondent: Mr. M.S.Vishnu Sankar, For R-1.  
Mr. Pavan Godiawala, Advocate**

**ORDER**  
**(Virtual Mode)**

**14.12.2020:** For filing of 'Reply'/ 'Response' of the Respondent as last chance. The matter is adjourned to **11<sup>th</sup> January, 2021**. The Learned Counsel for the Respondent is directed to serve the copy of the 'Reply'/ 'Response' to the Learned Counsel for the Appellant well in advance that is four days before the next hearing date. It is open to the Appellant side to file 'Rejoinder', if any, may be filed within one week, thereafter. The Office of the Registry is permitted to receive the 'Reply'/ 'Response' of the Respondent as well as 'Rejoinder', if any, filed on the side of the Appellant before the next hearing date.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**

*Sim/RR*